

Central Electricity Regulatory Commission
Notification
New Delhi, the _____ March, 2023

No. L-7/1/0S44(59)-CERC.- In exercise of the powers conferred under Section 91(4) read Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission, hereby makes the following regulations, to amend the Central Electricity Regulatory Commission (Appointment of Consultants) Regulations, 2008 (hereinafter referred to as the "Principal Regulations") namely:-

1. Short title and commencement-

(a) These regulations shall be called the Central Electricity Regulatory Commission (Appointment of Consultants) (Fourth Amendment) Regulations, 2023;

(b) These regulations shall come into force with effect from the date of their publication in the Official Gazette.

2. Insertion of a new Regulation 6A – after Regulation 6(6) of Principal Regulations: a new regulation 6A shall be added as under :-

“6A – For consulting assignments of a standard/regular nature in Commission, The CEC with the approval of the Chairperson shall shortlist and prepare a panel of Consultants based on responses received against Expression of Interest through advertising on CERC’s official website, newspaper advertisement/CPPP Portal. Enquiry for seeking Expression of Interest shall include in brief, the broad type of consulting assignments, eligibility and the pre-qualification criteria to be met by the consultant(s) and consultant’s past experience in similar work or service. The number of short listed consultants should not be less than three.

The panel prepared by the CEC after approval of Chairperson will be valid for one year. The Chairperson may further extend the validity of the panel for one more year. During the validity of panel, the financial bids shall be invited from the panel of consultants and the consultant shall be engaged on the basis of ‘Least Cost System’.

3. Amendment of Regulation 8A of Principal Regulations: Clause (4) of Regulation 8A of the Principal Regulations shall be amended as under:-

“(4) The Staff Consultant shall be engaged with appropriate functional designation, in the following categories, commensurate with the academic qualifications, total experience in number of years, domain expertise and knowledge required for the deliverables.”

| Category | Monthly Fee Range* (in `) | Experience (in completed years) | Qualifications |
|----------------------------|--------------------------------------|--|--|
| Research Associate | 45,000 to 80,000 | Zero to Three years | As may be decided at the time of issue of Terms of Reference commensurate with the work requirement. |
| Research Officer | 64,000 to 1,10,000 | Four to Seven years | |
| Senior Research Officer | 94,000 to 1,25,000 | Eight to Nine years | |
| Principal Research Officer | 1,10,000 to 1,50,000 | Ten years and above | |

*excluding tax/cess, if applicable. Fee shall be fixed taking into consideration the emoluments drawn in immediate previous employment.

Provided that the engagement of Consultants from among persons who have retired from the Government, Public Sector Undertakings or Autonomous / Statutory Bodies shall be governed by the following:-

| Category | Monthly Fee Range* (in `) | Qualifications & Experience |
|-----------------------|--------------------------------------|--|
| Technical Officer 'A' | 50,000 to 80,000 | As may be decided at the time of issue of Terms of Reference commensurate with the work requirement. |
| Technical Officer 'B' | 65,000 to 1,10,000 | |
| Technical Officer 'C' | 90,000 to 1,25,000 | |
| Technical Officer 'D' | 1,10,000 to 1,50,000 | |

*excluding tax/cess, if applicable

(Harpreet Singh Pruthi)
Secretary

Note:

- (a) The principal regulations were published in the Gazette of India (Extraordinary) No. 160, Part III, Section 4 on 14 October, 2008,
- (b) Central Electricity Regulatory Commission (Appointment of Consultants) (Amendment) Regulations, 2010 were published on 06 September, 2010 in Gazette of India, Extraordinary, Part-III, Section-4, No 223,
- (c) Central Electricity Regulatory Commission (Appointment of Consultants) (Second Amendment) Regulations, 2014 were published on 07 October, 2014 in Gazette of India, Extraordinary, Part-III, Section-4, No 286
- (d) Central Electricity Regulatory Commission (Appointment of Consultants) (Third Amendment) Regulations, 2017 were published on 10 February, 2017 in Gazette of India, Extraordinary, Part-III, Section-4, No 46.